GENERAL EXEMPTION NO. 125

Exemption to imports by Governors -

The following articles if imported or purchased out of bond by the Governors on appointment or during their tenure of office will be exempt from duty:

(a) articles for the personal use, wear or consumption of the Governor or any member of his family;
(b) food, drink, and tobacco for consumption by members of the Governor's household or by his guests whether official or not;
(c) articles for the furnishing of any of the Governor's official residences; and
(d) Motor cars provided for the Governor's use.

[Clause 9 of the G.O.I. (Governor's Allowance and Privileges) Order dated 1.1.1950]